

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 2319/2016

New Delhi this the 24th day of August, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)
Hon'ble Mr. V. N. Gaur, Member (A)**

Rajender Chawla,
S/o. Sh. Devender Kumar
Age 36 years, Group 'B',
Ex-Inspector of Customs & Central Excise,
C-9/206 Sector-7, Rohini, Delhi-85. ...Applicant

(By Advocate: Ms. Vibha Narangi for Mr. R. K. Mirg)

Versus

Union of India through :

1. The Secretary to the Government of India,
Ministry of Finance, Department of Revenue,
North Block, New Delhi-110 001.
2. The Commissioner of Customs (Preventive),
Office of the Commissioner of Customs,
NCH, IGI Airport, New Delhi-110 037.
3. The Chief Commissioner (Customs)
Office of the Chief Commissioner of Customs,
NCH, IGI Airport, New Delhi-110 037. ...Respondents

O R D E R (O R A L)

Justice M. S. Sullar, Member (J) :

At the very outset, learned counsel intends to withdraw the instant Original Application (O.A), to enable the applicant to file a fresh O.A, on the same cause of action, after removing the defects.

2. Therefore, the O.A is hereby dismissed as withdrawn, with the aforesaid liberty, as prayed for.

(V. N. Gaur)
Member (A)

(Justice M. S. Sullar)
Member (J)
24.08.2016

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